

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 27 JAN 1995

APPLICATION NO: 943/94 and 944 of 1994.

APPLICANTS:- Sri. K. B. Buddannawar and V. N. Pawar,

V/S.

RESPONDENTS:- The Chief General Manager(Staff), Deptt. of Telecom,
Bangalore and another.

To

1. Sri.C.R.Goulay, Advocate, No.318, Kurubara Sangha Bldg,
First Main Road, Gandhinagar, Bangalore-560 009.
2. Sri.G.Shanthappa, Additional Central Govt. Stng. Counsel,
High Court Building, Bangalore-560 001.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 16th January, 1995.

Issued on

23/01/95

DR.

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by DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION Nos.943/94 AND 944/94

MONDAY, THIS THE 16TH DAY OF JANUARY, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN ... MEMBER (A)

1. K.B. Buddannawar,
S/o. Budanab,
Aged 58 years,
Retd. Technical Engineer,
O/o the Telecom Dist. Manager,
residing at Vanitha Seva Samaj,
1st Cross, Opp. Dr. Azad Clinic,
Azadnagar, Dharwad.

(Applicant in O.A. No.943/1994)

2. V.N. Pawar,
S/o Narayan Pawar,
Aged 58 years,
Retd. Telecom Operator,
Dept. of Telecommunications
Sujatha Complex, Hubli.
(Applicant in O.A.No.944/1994) ... Applicants

(By Advocate Shri C.R. Goulay)

Vs.

1. The Chief General Manager (Staff),
Department of Telecommunications,
Bangalore - 560 008.

2. The Accounts Officer,
O/o the Telecom District Manager,
Srinath Complex, Hubli-29. ... Respondents

(By Advocate Shri G. Shanthappa,
Addl. Central Govt. Stg. Counsel)

O R D E R

Shri Justice P.K. Shyamsundar, Vice Chairman:

These applications are liable to be disposed of in terms of the orders made by this Tribunal in O.A. No.159/1992 disposed of on 12.10.1993 after taking note of the pendency of S.L.P. No. 15081-82/90 wherein the Supreme Court has been pleased to pass an interim order of stay. In that situation, having regard to appeal



pending before the Supreme Court, we direct that all the rights of the parties herein shall stand regulated by the decision of the Supreme Court in SLP No.15081-82/1990 referred to supra.

2. With this observation, these applications stand disposed off finally.

Sd/-

Sd/-

(T.V. RAMANAN)
MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

27/01/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

